IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

TUESDAY, THE EIGHTEENTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 58 OF 2025

Writ Appeal under clause 15 of the Letters Patent against the Order dated 09/09/2024 in W. P. No. 32964 of 2016 on the file of the High Court.

Between:

Md Mashuq Miya, S/o Late Ibrahim, aged about 60 years, Occ. Water Boy/Pump Operator, R/o H.No. 1-103/1, Rajapally Village, Kukdampur Post, Narsampet Mandal, Warangal District.

...APPELLANT

AND

1. THE NARASAMPET NAGARA PANCHAYATH, WARANGAL DISTRICT., Narasampet Village and Mandal, Warangal District Rep. by its Commissioner.
2. The State of Telangana, rep by its Principal Secretary, Labour Department, Telangana Secretariat, Hyderabad.
3. The Industrial Tribunal Cum Labour Court, Warangal, Warangal District rep. by its Presiding Officer.

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the order dated 09.09.2024 passed in W.P.No.32964 of 2016 in so far as relation to setting aside of the order dated 07.09.2016 passed in the E.P.No.1 of 2015 in I.D.No.50 of 1998 on the file of Industrial Tribunal Cum

Labour Court at Warangal, in the interest of justice and fair-play, pending disposal of Writ Appeal.

Counsel for the Appellant : Ms.K.V.VANI, rep., SRI A.K.JAYAPRAKASH RAO

Counsel for the Respondent No.1 : SRI RAMESH CHILLA,
SC FOR NARASAMPET NAGARA PANCHAYATH

Counsel for the Respondent No.2&3 : SRI. T. VENKAT RAJU. **GP FOR LABOUR**

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.58 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Ms. K. V. Vani, learned counsel represents Sri A.K. Jayaprakash Rao, learned counsel for the appellant; Sri Ramesh Chilla, learned Standing Counsel for respondent No.1 and Sri T. Venkat Raju, learned Government Pleader for Labour Department, for respondent Nos.2 and 3.

2. Learned counsel for the appellant, after arguing for some time, seeks to withdraw this appeal with liberty to the appellant to file appropriate proceedings before the appropriate forum for grant of wages from the date of Award of Labour Court in I.D.No.50 of 1998 till the date of reappointment of the appellant.

3. The other side has no objection.

4. Accordingly, this Writ Appeal is **dismissed as withdrawn** with the liberty prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed

SD/-T.KRISHNA KUMAR
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

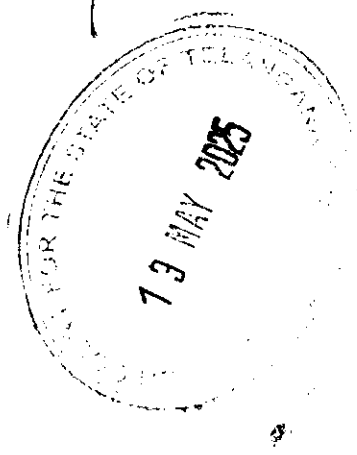
1. One CC to SRI A.K.JAYAPRAKASH RAO, Advocate. [OPUC]
2. One CC to SRI RAMESH CHILLA, SC for Narasampet Nagara Panchayath [OPUC]
3. Two CCs to GP FOR LABOUR, High Court for the State of Telangana at Hyderabad. [OUT]
4. Two CD Copies.

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HIGH COURT

DATED:18/03/2025



JUDGMENT

WA.No.58 of 2025

DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS

7 copies
by
11/5/25